

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 111
(IB)-799(PB)/2019

IN THE MATTER OF:

Green Edge Builtech LLP
v.
Saha Infratech Pvt. Ltd.

..... Petitioners/Applicant

..... Respondents

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 07.06.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner
For the Respondent

Ms. Sonika Sharma & Mr. Varun Jain, Adv.
Mr. Varun Garg, Adv.

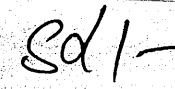
ORDER

Ld. Counsel for the respondent has placed on record a copy of the settlement agreement signed on 22.05.2019 and has identified the signatures of the parties on the agreement. Ld. Counsel for the petitioner does not dispute the authenticity of the settlement agreement.

In view of the above, the petition has been rendered infructuous and disposed of as such.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)